

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B.R. BASKARAN, ACCOUNTANT MEMBER

ITA No.2578/Bang/2018
Assessment year : 2013-14

3TIER R&D India Private Ltd., 1 st Floor, No.991 and 992, 5 th Main, 7 th Sector, HSR Layout, Bangalore – 560 102 PAN: AAACZ 3622Q	Vs.	The Deputy Commissioner of Income-tax, Circle 7(1)(1), Bangalore
APPELLANT		RESPONDENT

Appellant by	:	Shri K. Keertinarayan, CA
Respondent by	:	Smt R. Premi, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	02.12.2020
Date of Pronouncement	:	02.12.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal by the assessee is directed against the order dated 06.03.2018 of the CIT(Appeals)-10, Bengaluru relating to assessment year 2013-14.

2. During the course of hearing of the appeals, the Id. counsel for the assessee sought adjournment of the appeal stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 & 2, and Form 3 is awaited by the designated authority. The Bench pointed out that the Bangalore Benches in such cases are dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. Accordingly, the appeal is dismissed as withdrawn. However, the

assessee is at liberty to seek recall of this order in the event of non-receipt of Form No.3, or for any such reason under the VSVS.

3. In the result, the appeal by the assessee is dismissed as withdrawn.

Pronounced in the open court on this 2nd day of December, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 2nd December, 2020.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.